



* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 1146/2018

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EICORE TECHNOLOGIES PVT. LTD. & ORS.

..... Plaintiffs

Through: Mr. Jayant Kumar Mehta, Senior Advocate with Mr. J. Sai Deepak, Mr. Debarshi Dutta, Ms. Manvi Adlakha, Mr. Avinash, Mr. Akshat Kaushik and Mr. Amrit Singh, Advocates.

versus

EEXPEDISE TECHNOLOGIES PVT. LTD.

& ORS.

..... Defendants

Through: Mr. Anil Sapra, Senior Advocate with Ms. Bitika Sharma, Ms. Vrinda Pathak, Mr. Lakshay Kaushik and Ms. Palak Mittal, Advocates for D-1 to D-7 and D-12 to D-19.

Mr. R.R. Jangu, Advocate for D-10 and D-11.

CORAM: HON'BLE MS. JUSTICE JYOTI SINGH

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<u>ORDER</u> 04.09.2023

I.A. 13265/2018 (under Order XXXIX Rules 1 and 2 CPC, by Plaintiffs)

1. This is an application filed by the Plaintiffs *inter alia* seeking restraint against Defendants No. 1 to 19 and/or their agents, franchisees, partners etc. from infringing/offending or violating Plaintiffs No. 1 and 5's copyright in their original literary work 'HealthBuzz', Plaintiffs' confidential data, information and trade secrets. Interim injunction is also sought to restrain the Defendants from printing, publishing, reproducing, copying and plagiarizing or

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otherwise dealing in any many atsoever with the literary works of

the Plaintiffs and from holding out as associates or affiliates, or in any manner connected with, any of the Plaintiffs' or their subsidiaries or associate companies; marketing, selling, using, giving on license, providing support services, carrying out any form of modification or development on the software 'HealthBuzz' and/or providing services in relation to 'HealthBuzz' to companies or entities that are already using the said software in any form or name and style, more particularly, under the name 'HealthIns'. Restraint is also sought against the Defendants from in any manner using any trademark, trade name, copyright, logo or any symbol identified with the Plaintiffs or soliciting the employees, directors, agents or associates of the Plaintiffs besides claim for damages etc.

2. Factual matrix to the extent necessary and relevant is that Plaintiff No. 1 is involved in business of providing software and other information technology services to its clients in the insurance sector and holds intellectual property rights in respect of health insurance policy and claims administration systems like 'HealthBuzz', 'Way2doc', 'Kyor', 'Provider Portal', 'Care Compare Portal', 'I-Buzz' and 'Health X'. Plaintiff No. 5 is the copyright owner of software 'HealthBuzz' and has licensed his rights in favour of Plaintiff No. 1 who in turn licenses the software to its clients and also provides Annual Maintenance Cover, customer developments, improvements as well as Customer Support Services in relation to such software. Plaintiffs No. 1 to 4 are part of global healthcare and information technology conglomerate called the 'E-Meditek Group' that runs a number of enterprises and companies in India.

3. As per the averments in the plaint, Defendant No. 4 was working as CEO of Plaintiff No. 1 from 13.08.2012 and resigned on *CS(COMM)* 1146/2018 Page 2 of 23

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11.07.2017. Defendant No. A Plaintiff No. 1 as Vice-President on 01.04.2010 and resigned on 03.07.2017 as Senior Vice President, Defendant No. 8 joined Plaintiff No. 3 as Senior Manager on 02.06.2008 and was Vice President (Finance and Accounts) on the date of his resignation on 27.03.2017. Defendant No. 10 joined Plaintiff No. 3 on 17.04.2007 as Assistant Branch Manager and resigned on 24.04.2017 as Vice President. Defendant No. 12 was Project Manager with Plaintiff No. 2 from 01.03.2012 till 24.10.2016 when he resigned. Defendants No. 14 to 19 were other employees of Plaintiffs No. 1 to 4 companies.

4. Defendant No. 1 is a company incorporated on 04.03.2016 with Defendants No. 7 and 9 as original subscribers. They are wives of Defendants No. 4 and 8 respectively. Defendant No. 2 is a company incorporated on 19.05.2016 with Defendant No. 5 (wife of Defendant No. 4), Defendant No. 11 (wife of Defendant No. 10) and Defendant No. 13 (wife of Defendant No. 12) as original subscribers *albeit* at the time of filing the suit Defendants No. 4 and 12 were Directors of Defendant No. 1 and Defendant No. 2. Defendant No. 3 was incorporated as a company on 22.05.2016 with Defendants No. 5, 9 and 11 as original subscribers.

5. It is the case of Plaintiffs that Plaintiff No. 1 caters to major insurance companies in India and abroad and their major clientele includes market leaders in insurance sector such as Future Generali India Insurance Co. Ltd., Raheja QBE General Insurance Company Limited, Aditya Birla Health Insurance Company Limited ('ABHICL'), Cigna TTK Healthcare, Cigna Health Solutions India Private Limited etc. Plaintiff No. 3's expertise spans wide range of activities including Health Benefit Administrations under various health insurance policies and E-Meditek offers a host of services such CS(COMM) 1146/2018 Page 3 of 23

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as pre-policy health check ashless treatment, hospital bill repricing for overseas travel claim etc. Plaintiff No. 4 provides health and wellness services and has over 70 clients including companies such as Tata Consultancy Services, Infosys, Maruti, Yes Bank and also operates over 100 Primary Medical Centres in corporate offices of its clients.

6. The grievances which triggered the filing of the present suit, as alleged in the plaint, are that some of the Defendants, who were employees of the Plaintiffs, in course of their employment with the Plaintiffs, fraudulently created parallel business entities i.e. Defendants No. 1 to 3, without Plaintiffs' knowledge and misused their association with the Plaintiffs to encash on Plaintiffs' formidable goodwill and reputation. Defendants have misused confidential information and have diverted legitimate business of the Plaintiffs to Defendants No. 1 to 3 and Defendants are now selling the software 'HealthIns' which is substantially similar to 'HealthBuzz', apart from servicing the software 'HealthBuzz' installed by the Plaintiffs with their clients under duly executed License/Master Service Agreements.

7. Contentions raised on behalf of the Plaintiffs can be summarized as follows:

(a) Instant suit is a textbook instance of infringement of copyright of a computer programme within the meaning of Section 51 of the Copyright Act, 1957 (hereinafter referred to as the '1957 Act'). The illegal and fraudulent activities of the Defendants are compounded by the fact that some of them were erstwhile employees of the Plaintiffs and infringed not only during the course of employment but continued to do so after their premeditated resignation to float parallel companies

as competitors. CS(COMM) 1146/2018

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(b) Heart of the discovery the present suit relates to source code of a computer programme and is not predicated purely on an illegal action for restraint of trade under Section 27 of the Indian Contract Act, 1872, which red herring forms the substratum of Defendants' defence.

(c) Subject matter of the dispute, namely, the computer programme/software 'HealthBuzz' and its source code, is the exclusive copyrighted property of Plaintiffs and is an all-encompassing premier health insurance system, licensed to various insurance companies in India and abroad, designed to assist various businesses including but not limited to general, life and health insurance companies, Insurance brokers, third party operators and organisations which run self-managed health schemes. 'HealthBuzz' has number of modules such as provider management, fraud waste and abuse management etc. and is the original 'literary work' of Plaintiff No. 5, in which he has copyright registration.

(d) Source code of a computer programme, such as 'HealthBuzz' in the present case, is recognized as 'literary work' under Section 2(o) of the 1957 Act, which defines 'literary work' to include computer programmes, tables and compilations including computer databases. 'Computer programme' is defined in Section 2(ffc) to mean a set of instructions expressed in words, codes, schemes or in any other form, including a machine readable medium, capable of causing a computer to perform a particular task or achieve a particular result. Indian Courts have recognized the existence of copyright in source code. *[Ref. Syed Asifuddin and Others*]

v. The State of Andhra Pradesh and another, 2005 SCC CS(COMM) 1146/2018 Page 5 of 23

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OnLine AP 1100]. Source odde is also considered confidential

information. It is settled law that there are three important elements for protection of confidence i.e. information itself is confidential; it is communicated or imparted to the Defendant under circumstances which cast an obligation of confidence on him; and information shared is actually used or threatened to be used unauthorizedly by the Defendants. *[Ref. Beyond Dreams Entertainment Pvt. Ltd. & Ors. v. Zee Entertainment Enterprises Ltd. & Anr., 2015 SCC OnLine Bom 4223].* These judgments squarely apply to the present case as Plaintiffs have copyright in the source code of HealthBuzz and the same also falls within the definition of confidential information.

(e) Defendants No. 4, 6, 8, 10, 12 and 14 to 19 are exemployees of Plaintiffs No. 1 to 4. In the course of their employment, they discreetly incorporated Defendants No. 1 to 3, while they had complete access to Plaintiffs' proprietary software 'HealthBuzz', its source code and all other confidential data and trade secrets of the Plaintiffs. The infringing activities include misrepresentation to Plaintiffs' clients and business community that Defendants No. 1 to 3 were associates of Plaintiffs and authorized to provide services. Actual servicing/maintenance of the softwares installed by the Plaintiffs for their clients can only be possible if there is access to the source code of Plaintiffs' software 'HealthBuzz' and therefore, it is evident that even while servicing the softwares of the clients of the Plaintiffs, Defendants are using the copyrighted source code. Provision services, such as addition of other of modules or CS(COMM) 1146/2018 Page 6 of 23

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functionalities or careful other change requests at the instance of the clients is also impossible without access, use and modification of the source code of 'HealthBuzz'.

(f) Defendant No. 4 while in Plaintiffs' employment, approached Microsoft and its distributors to make Defendant No. 1 as the Cloud Solution Provider Partner for reselling Azure (Microsoft Cloud Platform on which 'HealthBuzz' is hosted) to Plaintiff No.1's client, which was to be otherwise executed in the name of Plaintiff No. 1. Defendants launched a counterfeit software by the name of 'HealthIns' identical to 'HealthBuzz' software. After their clandestine acts were exposed, Defendants who were employees of the Plaintiffs, abruptly resigned in a short span with almost similarly worded resignation letters.

(g) The cyber forensic report rendered by Pinkerton Consulting and Investigation Incorporation revealed that Defendant employees were using laptops to communicate with clients using eExpedise domain/email address. Laptops contained details of Defendant No. 1's businesses such as agreements, invoices and were in fact connected to the network of Defendant No. 1.

(h) Based on the report, FIRs were lodged against the Defendant employees under Sections 120-B, 408 and 420 IPC pursuant to which Defendants No. 8 and 10 were arrested and for seeking release on bail they settled the matter by paying some money to the Plaintiffs. Despite the Ad-Hoc Agreement of settlement, they are continuing to breach the terms of the settlement as also infringing the copyrighted source code with

impunity. Plaintiffs engaged 'KPMG' for conducting a CS(COMM) 1146/2018 Page 7 of 23

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software code and article area of 'HealthBuzz' and 'HealthIns' and its report conclusively establishes that 'HealthIns' is a counterfeit software.

(i) Defendant employees are also bound by the terms of their employment agreements to preserve confidentiality and integrity of Plaintiffs' property including intellectual property as incorporated in Clause 7 (vi) and (vii) in case of Defendant No. 6 and Defendant No. 4, as an illustration.

(j) Defendants erroneously contend that source code of 'HealthBuzz' amounts to 'tacit knowledge' and Plaintiffs cannot legally restrain their former employees from using this tacit knowledge/skill acquired by Defendants in course of and as a result of their employment with the Plaintiffs. Source code, which is the heart and soul of a computer programme, is subject of statutory protection and not 'tacit knowledge'. It is a machine-readable instruction to a computer programme in a programming language.

(k) Similarly, contention of the Defendants that 'HealthIns' being a derivative work is immune to allegations of infringement is misplaced. By taking this defence, Defendants admit to the use of Plaintiffs' source code and even otherwise, law draws a distinction between a copy and a derivative work. KPMG's report demonstrates a substantial match in the two source codes which is unrebutted and moreover 'HealthIns' is not a derivative work but a substantial copy of 'HealthBuzz'.

(1) The argument of lack of privity of the Defendants to the contracts between Plaintiffs and their clients, is wholly misconceived. Plaintiffs have only licensed their software and

not assigned the same to the clients to deal with them in any CS(COMM) 1146/2018 Page 8 of 23

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manner. The license view sale is limited to not allowing the clients any free reign to let a third party access Plaintiffs' source code and deal with it in any manner whatsoever.

(m) There is no merit in the argument that servicing the 'HealthBuzz' software does not amount to infringement. Servicing is a compendious term where, in the name of servicing, Defendants are accessing, using, modifying and altering the most confidential and proprietary element of Plaintiffs' software i.e. source code. In fact, documents on record indicate that Defendants have gone to the extent of creating a software 'HealthIns' which was offered as a replacement to Plaintiffs' 'HealthBuzz'.

(n) Defendants have given undertaking to the Court that they shall not print, publish, reproduce, copy or plagiarize or otherwise deal in any manner with the software 'HealthBuzz', but this undertaking is not protecting the source code, which is continuously being infringed by the Defendants and therefore, there is a need to injunct them from infringing the source code of the 'HealthBuzz' software.

8. *Pithily put*, contentions on behalf of Defendants No. 1 to 7 and 12 to 19 are as follows:-

(a) Present suit has been filed on account of personal vendetta of the Plaintiffs against their ex-employees in order to hinder the expansion of their business. Disputes were amicably settled by entering into an 'Ad-Hoc Agreement' followed by 'Custodial' and 'Addendum' Agreements. Defendants have given an undertaking to this Court on 28.09.2018, that they have not sold or commercially dealt with the software 'HealthIns' and also shall not deal with the same as also that CS(COMM) 1146/2018 Page 9 of 23





they will not represent the elves as agents of the Plaintiffs to any third party. It was also undertaken that Defendants shall not print, publish, reproduce, copy, plagiarize or otherwise deal in any manner with the software 'HealthBuzz'. There is no breach of the undertaking and assuming there is any, the remedy is a contempt petition.

(b) Plaintiffs have signed Master Service Agreements (MSAs) with each of their clients stating that all intellectual property and materials including source codes, belong to the clients. Agreements contain no stipulation that servicing of the software would be done by the Plaintiffs only and thus, it is clear that clients can get the software serviced from any third party including the Defendants. In any case, breach of the Agreement is by the third party clients and not by the Defendants who are not party to the said Agreements. In fact, Plaintiffs have admittedly instituted arbitration proceedings against one of the clients ABHICL.

(c) The Ad-hoc Agreement signed between the parties contained a stipulation that Defendants would pay a sum of Rs.3.5 crores to Plaintiffs and one of the conditions in the Addendum Agreement was that once half the amount is paid, Plaintiffs would withdraw all pending cases against the Defendants. It is thus an obligation on the Plaintiffs to withdraw the present suit once the money has been received. It is not open to a party to a contract to rescind the same unilaterally once the obligation to perform its duties have been triggered as the other party has complied with the terms of the contract.

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(d) Similarity in the order codes of the rival parties cannot **(** be determined at this interlocutory stage and is a matter of trial, particularly, when the Defendants contest the accuracy and legitimacy of the KPMG report dated 22.08.2018 and Pinkerton report dated 18.09.2017. In any case, the reports do not deal with the aspect of servicing of the software 'HealthBuzz' by the Defendants, which is one of the allegations by the Plaintiffs.

(e) Defendants have taken a categorical position that they have not copied the source code of the Plaintiffs' software and have developed their own software with their own skill and expertise and have also filed for copyright registration of the software 'HealthIns', in which no objection has been raised by the Plaintiffs. In *American Express Bank, Ltd. v. Ms. Priya Puri, 2006 SCC OnLine Del 638*, this Court has held that a competitor cannot be restrained from conducting his business under the garb of confidentiality.

There are no pleadings regarding servicing of the (f) software 'HealthBuzz' by the Defendants, either in the plaint or in the present application. Present suit falls under the Commercial Courts Act, 2015, which mandates a party to plead the facts and circumstances necessary for adjudication of the disputes set out in the plaint. Therefore, no relief can be sought on this count by the Plaintiffs. The allegations of the Plaintiffs that Defendants are servicing the software 'HealthBuzz' for their clients and/or third parties has been deliberately confused with the argument of source code as there are no separate pleadings on that aspect. There are no averments or details of the types of servicing done, number of CS(COMM) 1146/2018 Page 11 of 23

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ways in which 'Healthie' can be serviced etc. In *Bachhaj* **Nahar v. Nilima Mandal & Ors., (2008) 17 SCC 491,** Supreme Court has held that party cannot be allowed to argue beyond pleadings.

(g) Defendants reiterate that their undertaking as regards 'HealthIns' given on 28.09.2018 be made absolute till the final disposal of the suit but beyond the said relief no injunction ought to be granted as Plaintiffs have failed to make out a case which falls within the trinity principles for grant of interim injunction i.e. *prima facie* case, balance of convenience and irreparable harm and injury.

9. I have heard learned Senior Counsels for the Plaintiffs and Defendants No. 1 to 7 and 12 to 19 as well as counsel for the remaining Defendants and examined their respective contentions.

10. From a reading of the prayers in the present application, which are captured in the earlier part of this order, it is evident that multifarious reliefs have been sought by the Plaintiffs. On 28.09.2018, when summons were issued in the suit, Defendants entered appearance and gave certain undertakings/assurances to the Court. Relevant part of the order dated 28.09.2018 is as follows:-

"4. After some arguments, learned senior counsel for the defendant on instructions states that defendants have not sold or commercially dealt with the software HealthIns and also shall not deal with the same till the next date of hearing. He further submits that the defendants will not represent themselves as an agent of the plaintiffs to any third party.

5. At this stage, learned senior counsel for the plaintiff has, however, submitted that the defendants are illegally trying to provide service to some of the clients of the plaintiff who are using the software HealthBuzz. He submits that the defendants cannot be permitted to service the said software HealthBuzz as in the License Agreement entered into by the plaintiffs with its customer the right to carry on servicing of the said software lies exclusively with the plaintiff.

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6. This plea of the plaintig the gone into on the next date of hearing.

xxx xxx

xxx

xxx

9. At this stage, learned senior counsel for the plaintiff submits that this court should pass an order at least in terms of prayer (a) of the application. Learned senior counsel for the defendant, however, submits that the defendant does not have any confidential data or trade secrets of the plaintiff. He also submits that the defendants are not printing, publishing, reproducing, copying or plagiarizing or otherwise dealing in any manner with the software "Health Buzz".

10. The statement of defendants is taken on record and they shall be bound by the same."

In the instant suit, Plaintiffs allege infringement of copyright in 11. their original 'literary work' 'HealthBuzz', a computer programme within the meaning of Section 51 of the 1957 Act. It is also their case that in the course of their employment with Plaintiffs No. 1 to 4, Defendant employees, had complete access to Plaintiffs' software 'HealthBuzz', its source code and all other confidential data, information and trade secrets, each of which have been misused by the Defendants. Several incidences have been cited in support of the submissions and some communications between Plaintiffs' clients and the Defendants as well as *inter se* the Defendants have been relied on. a nutshell, case of the Plaintiffs is that the computer In programme/software 'HealthBuzz' and its source code is the exclusive copyrighted property of the Plaintiffs, designed allas an encompassing premier health insurance system, licensed to various insurance companies in India and abroad and the Defendants have infringed the said copyright. It is also alleged that Defendant employees during their employment incorporated Defendants No. 1 to 3 and having access to the source code and other confidential data and trade secrets, they have been providing services to third parties as well to Plaintiffs' clients, with whom Plaintiffs have service agreements and are continuing to do so in breach of confidentiality principle. CS(COMM) 1146/2018 Page 13 of 23

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12. Defendants, on the other of a code of the Plaintiffs' software is denied and on the aspect of servicing the softwares of Plaintiffs' clients, the stand is that Plaintiffs have transferred all rights pertaining to the service works in favour of the respective clients, including intellectual property rights and cannot restrain the Defendants, if the clients engage the Defendants for servicing. Even otherwise in law, there cannot be a restraint against trade by virtue of Section 27 of the Indian Contract Act, 1872. Defendants have also heavily relied on the Settlement arrived between the parties and the 3 Agreements executed in furtherance thereof, which according to them, puts an end and quietus to all the disputes between the parties to the *lis*.

13. On 28.09.2018, Defendants had given certain assurances and undertakings to this Court, as aforementioned, which *prima facie* satisfy some of the reliefs sought by the Plaintiffs in the present application. In this backdrop, three broad issues arise for consideration in the present application: (a) infringement of copyright in the source code of Plaintiffs' software 'HealthBuzz'; (b) servicing of the software 'HealthBuzz' for Plaintiffs' clients with whom Plaintiffs have entered into license/Master Service Agreements; and (c) effect of the Ad-hoc Agreement, Custodial Agreement and Addendum Agreement executed between the parties pursuant to the settlements between the parties.

14. Insofar as the three Agreements i.e. Ad-hoc/Custodial/ Addendum are concerned, it is true that parties settled the disputes, which form part of the agreements and a total sum of Rs.3,50,00,000/was payable to the Plaintiffs by way of 13 instalments by the end of the year 2020. It is equally undisputed that instalments have been received by the Plaintiffs from time to time. Plaintiffs, however, state CS(COMM) 1146/2018 Page 14 of 23

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not come to the rescue of the that the Settlement Agreem Defendants since they are continuing with the infringing and other illegal activities, which compelled the Plaintiffs to file the present suit. Plaintiffs have averred and placed on record documents, which according to them, indicate that Defendants are persisting in infringing the copyright in the source code and providing services to third parties, including their clients, with whom they have service agreements. It is also the stand of the Plaintiffs that the three agreements did not permit the Defendants to use their copyrighted computer programme/source code and/or confidential data and they cannot be estopped from enforcing the said rights. Plaintiffs have also cited incidences, which as per them, amount to breach of Settlement Agreements as well as give rise to fresh cause of action because of infringing and other illegal activities of the Defendants, post the settlement.

15. In my view, Plaintiffs are right in their submissions that settlement of the disputes at the time when FIRs were registered against the Defendants did not amount to giving up the copyright owned by the Plaintiffs in the computer programme/software HealthBuzz, which was and continues to be the intellectual property of the Plaintiffs. Further, the terms of the settlement did not give a license to the Defendants to infringe the copyright in the source code of the software 'HealthBuzz' or take away the right of the Plaintiffs to enforce the copyright and/or take action against the alleged theft and misuse of confidential data and trade secrets, in the garb of Settlement Agreements, if Plaintiffs are able to substantiate and establish the same. Therefore, at this stage, this Court is unable to agree with the Defendants that the Settlement Agreements have put a quietus to the

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litigation of infringement of tetc. and on this ground, the suit and the present application deserve to be dismissed.

Coming to the copyrighted 'source code' of the computer 16. programme 'HealthBuzz, which is the sheet anchor of Plaintiffs' case, as understood from the available literature, a computer 'source code' is defined as a series of statements written in some human readable computer programming language constituting several text files and is a piece of computer software. In order to make a computer perform its functions, it has to be appropriately instructed. The machine language that is fed into the computer, in the form of instructions is called the computer language. The instructions or the programming given to a computer in a language known is called 'source code' in computer parlance and every computer functions with a separate source code. Source code is always protected and guarded by the computer companies and it has been held in several judgments that if a source code is copied, it would certainly violate the copyright of the developer. Section 14(b) of the 1957 Act provides as follows:-

"14. Meaning of copyright.

xxxx xxxx xxxx xxxx

(b) in the case of a computer programme:

(i) to do any of the acts specified in clause (a);

(*ii*) to sell or give on commercial rental or offer for sale or for commercial rental any copy of the computer programme:

Provided that such commercial rental does not apply in respect of computer programmes where the programme itself is not the essential object of the rental."

17. From a reading of Sections 2(o), 2(ffb) and 2(ffc) along with Sections 13 and 14 of the 1957 Act, it is clear that a computer programme is a 'literary work' and if a person alters the computer programme of another person or entity, the same amounts to infringement of copyright. The question that arises is whether the CS(COMM) 1146/2018 Page 16 of 23

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Court can, at this stage, arriver *fima facie* finding of infringement **f** of copyright in a source code.

In support of the allegation of infringement of copyright in the 18. source code, Plaintiffs have placed on record two reports. The first report is from Pinkerton which conducted a cyber forensic analysis of the hard drives of the laptops issued to the Defendant employees and the second report is from KPMG which was engaged by Plaintiffs for conducting a software code and architectural comparison of the two softwares i.e. 'HealthBuzz' and 'HealthIns'. Both reports have been filed by the Plaintiffs before this Court. Pinkerton report shows that M/s Pinkerton was tasked by the Plaintiffs to conduct Cyber Forensic Analysis on the hard drives of the laptops issued to the employees mentioned in the report and deals with certain communications pertaining to Defendants' agreements, contracts. business communications, including some confidential information of the Plaintiffs' companies etc. The report has no relevance to the comparison of the source codes of the parties. Insofar as the KPMG report is concerned, the letter dated 22.08.2018, by which the agency was engaged by the Plaintiffs, itself shows that amongst other tasks assigned to the said agency, one of them was to conduct a source code line matching etc. to assess similarities in the source code of the Plaintiffs' software 'HealthBuzz' and the 'alleged copied software of the target' and to conduct a high-level architecture comparison of the two. In paragraph 5 of the letter, it is stipulated that the Plaintiffs were to provide to the agency: (a) functionality and architecture of HealthBuzz; (b) source code of the application modules to be compared for HealthBuzz and the alleged copied software solution of the 'target'; and (c) any other document, as deemed necessary. It is, therefore, uncertain as to what source code was actually provided by CS(COMM) 1146/2018 Page 17 of 23

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the Plaintiffs to KPMG for comparison and assessment of similarities.

The report is a self-serving document of the Plaintiffs and having given thoughtful consideration, I am of the opinion that this issue can only be resolved after both parties submit their respective source codes to the Court and they are sent for examination to an independent and impartial expert in the field.

Courts have taken the help and assistance of an expert opinion 19. for a comparison of the source codes. In Campus Eai India Pvt. Ltd. v. Neeraj Tiwari & Others, CS(OS) 482/2016, one of the issues the Court was in seisin was infringement of copyright of the source code of Plaintiff's software, while deciding an application for interim injunction. Allegations were levelled by the Plaintiff that Defendant No. 1 at the time of institution of the suit was an employee of the Plaintiff, while Defendants No. 2 to 4 were ex-employees and had stolen the Plaintiff's copyright, trade secret, technical proprietary, confidential information and intellectual property in respect of 'QuickLaunch SSO', a cloud based self-service software from Plaintiff's computers, as well as data bases and development and repositories sites. In order to decide if there was any similarity in the two softwares and/or infringement of copyright, the Court directed all the concerned parties to submit their respective source codes in a sealed envelope to an independent expert i.e. Director, IIT Delhi for evaluation, before coming to any conclusion *albeit prima facie* on the infringement of a source code. It would also be useful to rely on a judgment of the Division Bench of the Gujarat High Court in Sarine Technologies Ltd. v. Diyora and Bhanderi Corporation & 13, 2017 SCC OnLine Guj 2200, where the challenge before the Division Bench was to an order passed by the learned Judge, Commercial Court refusing to grant injunction, observing that Plaintiff had miserably CS(COMM) 1146/2018 Page 18 of 23

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failed to prove that the source or the object code of Plaintiff's and Defendants' softwares were the same or that the Defendants had copied the source code or the object code of the Plaintiff. The Division Bench set aside the order on the ground that whether or not the source/object codes are the same or have been copied by the Defendants, would go to the root of the matter and thus the source codes are required to be compared by calling upon both parties to provide their respective source/object codes, which would then be sent to any impartial and independent expert for comparison. The matter was remanded back to the learned Single Judge for deciding the application afresh, after calling upon the parties to provide their respective codes and seek a report on the same from an independent expert. Relevant paragraphs are as follows:-

Having heard learned Counsel appearing for respective *"12*. parties and considering the impugned order and the reasoning given by the learned Judge it appears that while refusing to grant injunction as prayed for, the learned Single Judge has observed and held that the plaintiff has failed to prove that the source code and object code of the plaintiff has been copied. While refusing to grant the injunction as prayed and while considering the prima facie case, balance of convenience and irreparable loss, the learned Judge, Commercial Court has observed and held that in the present case the plaintiff has miserably failed to prove that the source code or the object code of the plaintiff's software and defendants' software are same or the defendants have copied the source code or the object code of the plaintiffs. However, it is required to be noted that even according to the defendants also the source code and the object code of the defendants' software are secret and these cannot be revealed to anybody without the order of the Court. At this stage it is required to be noted that even the defendants also declared before the Court that the defendants are ready to provide the source code and object code to the Court and the Court may send the same to any impartial and independent expert for comparison with the source code and object code of the plaintiff. The same is reflected from observations made in para 18 of the impugned order. Therefore, the learned Judge, Commercial Court has not properly appreciated the fact that if the source code and the object code of the defendants' software are the secret and the same shall be within the exclusive domain and custody of the defendants, in that case, the plaintiff would not have any access to the source code and object code of the defendants'

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software. Therefore and When the defendants were ready to provide the source code and the object code to the Court so that Court may send to any impartial and independent expert for comparison with the source code and the object code of the plaintiff, we are of the opinion that the learned Judge ought to have called upon the defendants to provide their source code and object code of their software which could have been sent to an impartial and independent expert for comparison with the source code and object code of the plaintiff. Therefore, we are of the opinion that without undertaking the aforesaid exercise the learned Judge has materially erred in refusing to grant the injunction on the ground that the plaintiff has failed to prove that the source code or the object code of the plaintiff's software and the defendants' software are same or the defendants have copied the source code or the object code of the plaintiffs. The learned Judge has not properly appreciated the fact that when the source code and the object code of the defendants' software is within exclusive domain and custody of the defendants as the same being secret, the plaintiff could not have any access to the same to prove that the source code or the object code of the plaintiff's software and the defendants' software are same or the defendants have copied the source code or the object code of the plaintiff. At this stage it is required to be noted and as observed hereinabove even the learned Counsel appearing on behalf of the defendants submitted before the learned Judge, Commercial Court that the defendants are ready to provide the source code and the object code to the Court and the Court may send the same to any impartial and independent expert for comparison with the source code or the object code of the plaintiff. If the aforesaid exercise would have been undertaken by the learned Judge, Commercial Court while/before deciding the application Exh. 5, in that case, the defence of the defendants could have been very well appreciated and/or considered as according to the defendants they have developed their own software and that they have not copied the software of the plaintiff. Therefore, we are of the opinion that while/before deciding the application Exh. 5, the learned Judge, Commercial Court ought to have undertaken the aforesaid exercise.

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XXX

xxx

14. In any case as observed hereinabove whether the source code or the object code of the plaintiff's software and the defendants' software are the same or not or the defendants have copied the source code or the object code of the plaintiff's software or not would go to the root of the matter. The source code or the object code of the plaintiff's and defendants' software are required to be compared by calling upon both of them to provide their respective source code and object code which can be send to any impartial and independent expert for comparison. Therefore, We are of the opinion that without further entering into the merits of the case and/or expressing anything on merits, the matter is required to be remanded to the learned Judge, Commercial Court for deciding the application

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Exh. 5 afresh and after provide their respective source code and object code to the Court so that the same can be send to any impartial and independent expert for comparison. On the aforesaid ground alone the impugned order passed by the learned Judge, Commercial Court deserves to be quashed and set aside and the matter is required to be remanded to the learned Judge, Commercial Court for deciding the application Exh. 5 afresh and after undertaking the exercise as stated hereinabove."

20. This Court is thus of the opinion that in order to arrive at a *prima facie* finding on the alleged infringement of the copyright of the Plaintiffs in the source code of the software 'HealthBuzz', parties must be called upon to provide their respective source codes so that the Court may send the same to any impartial and independent expert for comparison. In the absence of this exercise, this Court cannot proceed to give a finding one way or the other on infringement and it would be rather unfair to both the parties, to do so.

21. The next and the only other plank of the argument of the Plaintiffs that needs consideration is that Defendants are illegally servicing and maintaining the software 'HealthBuzz' installed by the Plaintiffs for several clients, with whom they have service agreements. Plaintiffs' case is predicated on the terms of the various license/Master Service Agreements, entered into and executed between the Plaintiffs and their customers, under which they have exclusive rights to service the software. Defendants, on the other hand, urge that there can be no agreement in restraint of trade by virtue of Section 27 of Indian Contract Act, 1872 and secondly, the agreements between the Plaintiffs and their clients evidence that the source codes in the service works are the intellectual property of the respective clients and there is no legal bar for any third party to service the softwares, including the Defendants. Both sides had taken the Court to numerous clauses in the service agreements placed on record, some of which show vesting of CS(COMM) 1146/2018 Page 21 of 23

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intellectual property rights in vice work in favour of the clients while others point out to the non-exclusive rights of the Plaintiffs in the service software/modules.

22. From the copious literature on the servicing and maintenance of softwares, available in public domain, to this Court it appears that servicing/maintenance contracts of a software are of different kinds, such as corrective maintenance, adaptive maintenance, perfective maintenance and preventive maintenance. While some services/ maintenance mechanisms may require access to the source code of the Plaintiffs as also modification thereof while others may relate strictly to the service work code/modules requiring no intervention in the source code. Certainly, if while servicing the softwares, Defendants are accessing the copyrighted source code of the Plaintiffs, it is an infringement. However, the question that again begs an answer is whether this Court is today adequately equipped to come to a finding that while servicing the softwares of third parties or the clients of the Plaintiffs, Defendants are accessing the copyrighted source code of 'HealthBuzz' and the answer is in the negative. In the absence of an expert opinion on the subject, Court does not have the necessary material or the expertise to ascertain if the Defendants are accessing Plaintiffs' source code while servicing the softwares of third parties and/or Plaintiffs' clients. Additionally, several related and significant questions also arise viz. (a) whether Defendants have access to the source code of the Plaintiffs; (b) whether it is impossible to service the third party softwares without access, use and modification of Plaintiffs' copyrighted source code; and (c) scope of work of servicing assignments and the modules/codes used, which may also require reference for an expert opinion.

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23. Judicial precedents states at Courts have been appointing independent and impartial experts to examine and compare the source codes and also render opinion on related issues, before taking a decision on grant of injunction, one way or the other, as these are matters which are highly technical, requiring expert domain knowledge. When the application was heard, parties had not addressed arguments on this aspect of the matter and any decision in the absence of an expert opinion of an independent person/body would be unfair to the losing party. Therefore, to be fair to both sides, this Court deems it appropriate to list the application for further consideration on this aspect of the matter.

24. Accordingly, the matter is released by this Court to be listed before the Roster Bench on 11.09.2023, subject to orders of Hon'ble Judge-In-Charge (Original Side). The undertakings/assurances given by the Defendants to the Court on 28.09.2018 shall continue to operate, in view of Defendants having candidly given their consent to the same.

JYOTI SINGH, J

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